

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.207- IA/30(AHM)2021
ITEM No.208- IA/69(AHM)2021
ITEM No.209- IA/375(AHM)2021
ITEM No.210- IA/454(AHM)2021
ITEM No.211- IA/476(AHM)2021
ITEM No.212- IA/548(AHM)2021
ITEM No.213- IA/1312(AHM)2023
in
CP(IB) 625 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

UCO Bank

V/s

K-Lifestyle & Industries Ltd

.....Applicant

.....Respondent

Order delivered on 24/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Prateek Gupta, Adv. in (IA/69(AHM)2021)

: Mr. Viral Kansara, Adv (Proxy) in (IA/1312(AHM)2023)

: Mr. Arjun Sheth, Adv. a.w. Mr. Rajeev Chawla, Adv.

In (IA/548(AHM)2021)

For the Respondent

: Ms. Aditi Sharma, Adv. a.w. Mr. Rajeev Chawla, Adv.

in (IA/69(AHM)2021) & (IA/30(AHM)2021)

ORDER

IA/69(AHM)2021

Now the physical copy of the additional affidavit be in compliance of order dated 20.12.2023 is available which was filed on 26.03.2024 vide inward diary no. 2449. The same is taken on record.

Learned Counsel appears for respondent and seeks some more time to file response by way of affidavit reply. Be filed within two weeks. Thereafter, rejoinder if any.

IA/1312(AHM)2023

Now, rejoinder of the reply to the respondent has also been filed by the applicant on 27.03.2024 vide inward diary no. 2619. The same is taken on record.

However, proxy counsel for the applicant seeks adjournment in this **IA/1312(AHM)2023** because of none availability of the any counsel for the applicant. At his request the matter is adjourned.

IA/548(AHM)2021

Learned Counsel for the applicant appears and request for adjournment which is allowed.

Re-list all matters on 07.06.2024

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**